

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

COMPANY PETITION NO.687 OF 2009

**In the matter of Section 433 (f)
of the Companies Act 1956;**

And

**In the matter of Luminus Energy
Private Limited, a private
limited Company duly
incorporated Under the Indian
Companies Act, 1956, having its
registered office at 101, Anita
Apartments, Bulls Royce Road,
Near Grand Hyatt Hotel, Vakola,
Santacruz (East), Mumbai 400 055**

And

**In the matter of notice of
termination dates 24/6/2009**

Susan Monteiro
Executive Director
Luminus Energy Private Limited
101, Anita Apartments, Bulls
Royce Road, Near Grand Hyatt
Hotel, Vakola, Santacruz (East),
Mumbai 400 055 **Petitioner**

V/S

Luminus Energy Private Limited.
101, Anita Apartments, Bulls
Royce Road, Near Grand Hyatt
Hotel, Vakola, Santacruz (East),
Mumbai 400 055. **Respondent**

ADVERTISEMENT OF PETITION

Notice is hereby given that a
Petition for the winding up of the abovenamed
Company, to the Hon'ble High Court at Bombay, was
presented on 29th July, 2009, by the Petitioners
abovenamed and the said Petition stands admitted in
pursuance of the Court order dated 02 February,

2010 passed Company Application No.28 Of 2010 and marked 'X' and the same is now directed to be heard before the Court on 25th March, 2010 at 11.00 a.m or soon thereafter.

ANY CREDITOR, CONTRIBUTORY OR PERSON desirous of supporting or opposing the making of order on the said Petition, should send to the Petitioner's Advocate, at his Office address mentioned hereunder, a Notice of his intention signed by him or his Advocate with his full name, address so as to reach the Petitioner's Advocate, not later than 5 days before the date fixed for hearing of the Petition and appear at the hearing for the purpose in person or by his Advocate.

A copy of the Petition will be furnished by the Petitioner's Advocate to any creditor or contributory on payment of the prescribed charges for the same.

Any affidavit intended to be used in opposition to the Petition, should be filed in Court and a copy thereof served on the Petitioner's Advocate, not less than 5 days before the date fixed for hearing.

Dated this _____ day of March, 2010.

A.R.BHOLE & CO.
Advocate for the Petitioner
1/C, Lentin Chambers, 1st floor
Dalal Street, Mumbai 400 001.